HIGH COURT OF JUDICATURE AT PATNA

Memo No. 34464 **/A.D. (Rules)** **Dated** 22nd **April, 2025**

CIRCULAR ORDER NO. 02/2025

Subject: Judgment dated 23.10.2024 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 1082 of 2020 (Suhas Chakma Versus Union of India & Ors.).

In compliance with the observation made by the Hon'ble Supreme Court of India in para 34(xvi) of its Judgment dated 23.10.2024 passed in **Writ Petition (Civil) No. 1082 of 2020** (Suhas Chakma Versus Union of India & Ors.), the following directions are issued:-

1. **All courts including the High Court while furnishing the copy of the judgment of conviction/dismissal/reversal of acquittal/dismissal of bail applications, will append coversheets as enclosed herewith, to the judgment informing the convict about the availability of free legal aid facilities for pursuing higher remedies.**
2. **The coversheet will set out the contact address and phone number of the legal aid committee attached to the court for seeking appropriate guidance. Similar information will be made available in the notices issued to the respondents by the concerned courts in appeals against acquittal.**

Enclosure:- Formats of coversheet
(IX-08-2024)
Adm. (Rules) Dept.

By order of the Court

Registrar General

Memo No. 34465-34512 /AD (Rules) Dated, the 22nd April, 2025

Copy forwarded to the :-

1. Secretary General, Supreme Court of India, New Delhi
2. Principal Secretary to Govt. Of Bihar, Home Dept., Patna
3. Principal Secretary to Govt. Of Bihar, Law Dept., Patna
4. Director General of Police, Bihar, Patna
5. I.G. (Prison) and Director, Correctional Services, Bihar, Patna
6. Director, Public Prosecution, Bihar, Patna
7. Director, Bihar Judicial Academy, Patna
8. Advocate General, Bihar, Patna
9. Additional Solicitor General, Patna High Court, Patna
10. Member Secretary, BSLSA, Patna
11. Chairman, Bar Council of Bihar, Patna to forward this letter to all the Bar Associations of the State.
12. All District & Sessions Judges of Bihar-cum-Chairman, DLSA to circulate this notification amongst all the Judicial Officers working in their respective Judgeships.

For information and necessary action.

Registrar General

Memo No. 34513 - 34519 /AD (Rules) Dated, the 22nd April, 2025

Copy forwarded to the:

1. All Officers of the Court;
2. Registrar-cum-Principal Private Secretary to the Hon'ble the Acting Chief Justice;
3. Joint Registrar-cum-APPSs; Deputy Registrar-cum-Senior Secretaries; AR-Cum-Secretaries attached to the Hon'ble Judges of the Court; #
4. All Section Officer I/c of the Court;
6. All Court Masters of the Court; ##

for information and necessary action.

Through I/c P.A. Section

Through I/c Court Master Section

Registrar General

प्रतिवादी (In Appeal against acquittal) को जारी की जानेवाली नोटिश की कवरशीट

यदि आप न्यायालय (Patna High Court) में अपना पक्ष रखने के लिए/आगे की न्यायिक कार्यवाही के लिए वकील नियुक्त करने में असमर्थ हैं और विधिक सेवा प्राधिकार अधिनियम, 1987 की धारा 12 सपठित बिहार राज्य विधिक सेवा प्राधिकरण विनियमन, 1998 के विनियम–19 के निम्नलिखित मानदण्डों/योग्यता को पूरा करते हैं, तो पटना उच्च न्यायालय विधिक सेवा समिति, पटना से संपर्क करें। अपील, आवेदन या उच्च न्यायिक उपायों हेतु आवश्यक कानूनी दस्तावेज तैयार करने और दाखिल करने हेतु योग्य व अनुभवी वकील निःशुल्क (free) उपलब्ध कराया जायेगा। विधिक सेवा समिति के योग्य व अनुभवी वकीलों से आप अपने मुकदमें (केस) से संबंधित निःशुल्क कानूनी परामर्श भी प्राप्त कर सकते हैं।

निःशुल्क विधिक सेवा प्राप्त करने के मानदण्ड/योग्यता

बिहार राज्य का कोई भी नागरिक जो निम्नलिखित में से किसी भी एक मानदण्ड/ योग्यता को पूरा करता हो–

1. अनुसूचित जाति या अनुसूचित जनजाति का सदस्य, या
2. संविधान के अनुच्छेद 23 में उल्लिखित मानव तस्करी का शिकार या भिखारी या बच्चा, या
3. महिला या बच्चा, या
4. विकलांग व्यक्ति (समान अवसर, अधिकारों का संरक्षण और पूर्ण भागीदारी), अधिनियम, 1995 की धारा 2 (i) में परिभाषित विकलांग व्यक्ति, या
5. कोई व्यक्ति अवांछनीय अभाव की परिस्थितियों में है जैसे कि सामूहिक आपदा, जातीय हिंसा, जातीय अत्याचार, बाढ़, सूखा, भूकंप या औद्योगिक आपदा का शिकार होना, या
6. एक औद्योगिक कामगार, या
7. वह व्यक्ति किसी भी प्रकार की हिरासत या मनोरोग देखभाल गृह में है।, या
8. वह व्यक्ति मानसिक रूप से बीमार है, या
9. ऐसा व्यक्ति जिसकी वार्षिक आय रु. 1,50,000/- से अधिक न हो या जो समय-समय पर बिहार राज्य विधिक सेवा प्राधिकार नियम, 1996 के नियम 16 के तहत तय की जाए। या
10. किन्नर या वरिष्ठ नागरिक या एचआईवी से संक्रमित व्यक्ति या किसी भी प्रकार के कैंसर से पीड़ित या असंगठित क्षेत्र का श्रमिक या एसिड हमले का शिकार।

उच्च न्यायालय विधिक सेवा समिति,
उच्च न्यायालय, पटना
सम्पर्क नं0–0612–2504475/2504477
ईमेलः–phclsc@gmail.com
मिलने का समयः–सुबह 10:00 –शाम 05:00 तक।

Coversheet of the notice to be issued to the Respondent (In Appeal against acquittal)

If you are unable to appoint a lawyer for further judicial proceedings to present your case in the Court (Patna High Court) and under Section 12 of the Legal Services Authority Act, 1987 read with Regulation 19 of the Bihar State Legal Services Authority Regulation, 1998 Meets the following criteria/qualifications, then contact Patna High Court Legal Services Committee, Patna. Qualified and experienced lawyers to prepare and file legal documents required for appeals, applications or higher judicial remedies will be made available free of cost. You can also get free legal advice related to your case from qualified and experienced lawyers of Legal Services Committee.

Criteria/Eligibility for availing free legal services

Any citizen of the state of Bihar who fulfills any one of the following criteria/qualifications-

1. A Member of Schedule Caste or Schedule Tribe; or,
2. A victim of human trafficking or beggar as referred to in Article 23 of the Constitution or a child; or,
3. A woman or a child; or,
4. A person with disability as defined in Clause-(i) of Sec.2 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full participations), Act, 1995; (1 of 1996); or,
5. A person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or,
6. An Industrial workman; or,
7. That person is in any kind of custody or psychiatric care home.
8. That person is mentally ill.
9. A person having annual income not more than Rs.1,50,000/-; or,
10. A transgender or a Senior Citizen or a person infected with HIV or suffering from any type of Cancer or a worker in the unorganized sector or victim of acid attack.

Patna High Court Legal Services Committee, Patna
Ph.No.0612&2504475@2504477
E-mail Id.phclsc@gmail.com
Visit Timing- 10:00 AM to 5:00 PM

(जेल बंदियों के लिए न्यायालय निर्णय/आदेश के साथ संलग्न कवरशीट)

उच्च न्यायालय विधिक सेवा समिति, उच्च न्यायालय, पटना

जेल बंदियों के लिए निःशुल्क विधिक सहायता सेवा की सूचना

आप इस आदेश (Judgement/Order) के विरूद्ध अपील कर सकते हैं। यह आपका कानूनी अधिकार हैं। यदि आप संबंधित आदेश के विरूद्ध अपील (Appeal) या आगे की न्यायिक कार्यवाही के लिए वकील नियुक्त करने में असमर्थ हैं, तो आप पटना उच्च न्यायालय विधिक सेवा समिति के माध्यम से निःशुल्क कानूनी सहायता सुविधाओं का लाभ उठा सकते हैं। अपील, आवेदन या उच्च न्यायिक उपायों हेतु आवश्यक कानूनी दस्तावेज तैयार करने और दाखिल करने हेतु निःशुल्क (free) योग्य व अनुभवी वकील उपलब्ध कराया जायेगा। विधिक सेवा समिति के योग्य व अनुभवी वकीलों से आप अपने मुकदमें (केस) से संबंधित निःशुल्क कानूनी परामर्श भी प्राप्त कर सकते हैं।

उच्च न्यायालय विधिक सेवा समिति,
उच्च न्यायालय, पटना
सम्पर्क नं0–0612–2504475/2504477
ईमेलः–phclsc@gmail.com
मिलने का समयः–सुबह 10:00 –शाम 05:00 तक।

(Cover sheet attached with Court Judgment/Order for Jail Inmates)

High Court Legal Services Committee, High Court, Patna

Information regarding free legal aid service for jail inmates.

You can appeal against this judgement/order. This is your legal right. If you are unable to appoint a lawyer for appeal or further judicial proceedings against the relevant order, you may avail Free Legal Aid facilities through Patna High Court Legal Services Committee. A qualified and experienced lawyer will be provided free of cost to prepare and file the necessary legal documents for appeal, application or higher judicial remedies. You can also get free legal advice related to your case from the qualified and experienced lawyers of the Legal Services Committee.

Patna High Court Legal Services Committee, Patna
Ph.No.0612&2504475@2504477
E-mail Id.phclsc@gmail.com
Visit Timing- 10:00 AM to 5:00 PM

(जेल बंदियों के लिए न्यायालय निर्णय/आदेश के साथ संलग्न कवरशीट)

जिला/तालुक विधिक सेवा प्राधिकार/समिति, (*जिला/तालुक का नाम*)

जेल बंदियों के लिए निःशुल्क विधिक सहायता सेवा की सूचना

आप इस आदेश (Judgement/Order) के विरूद्ध अपील कर सकते हैं। यह आपका कानूनी अधिकार हैं। यदि आप संबंधित आदेश के विरूद्ध अपील(Appeal) या आगे की न्यायिक कार्यवाही के लिए वकील नियुक्त करने में असमर्थ हैं, तो आप संबंधित विधिक सेवा प्राधिकार/समिति के माध्यम से निःशुल्क कानूनी सहायता सुविधाओं का लाभ उठा सकते हैं। अपील, आवेदन या उच्च न्यायिक उपायों हेतु आवश्यक कानूनी दस्तावेज तैयार करने और दाखिल करने हेतु निःशुल्क (free) योग्य व अनुभवी वकील उपलब्ध कराया जायेगा। विधिक सेवा प्रधिकार के योग्य व अनुभवी वकीलों से आप अपने मुकदमें (केस) से संबंधित निःशुल्क कानूनी परामर्श भी प्राप्त कर सकते हैं।

जिला/तालुक विधिक सेवा प्राधिकार/समिति, (*जिला/तालुक का नाम*)
सम्पर्क नं0–...
ईमेलः–...
मिलने का समयः–सुबह 10:00 –शाम 05:00 तक।

(Cover sheet attached with Court Judgment/Order for Jail Inmates)

District/Taluk Legal Services Authority/Committee......(Name of District/Taluk)

Information regarding free legal aid service for jail inmates.

You can appeal against this judgement/order. This is your legal right. If you are unable to appoint a lawyer for appeal or further judicial proceedings against the relevant order, you may avail Free Legal Aid facilities through concerned Legal Services Authority/Committee. A qualified and experienced lawyer will be provided free of cost to prepare and file the necessary legal documents for appeal, application or higher judicial remedies. You can also get free legal advice related to your case from the qualified and experienced lawyers of the Legal Services Committee.

District/Taluk Legal Services Authority/Committee......(Name of District/Taluk)
Ph.No....................................
E-mail Id................................
Visit Timing- 10:00 AM to 5:00 PM